

**THE NATIONAL COMPANY LAW TRIBUNAL
COURT-I, CHANDIGARH BENCH, CHANDIGARH**

Item 64

**IA No. 1400/106/ 2023
In
CP (IB) No. 246/Chd/Pb/2022
(Admitted)**

**Under Section 94, IBC 2016
R 11 NCLT 2016**

In the matter of:-

Parmjit Kaur Kochar, PG
Kochar Overseas Pvt. Ltd.

...Petitioner

Present: Mr. Nitin Grower, PCS proxy for the Resolution Professional.

In view of the resolution of Bar dated 17.09.2023, the members of the bar have abstained from Court work today.

Report has been filed by the RP with IA No. 1400/106/2023. Learned counsel for the personal guarantor is directed to supply a copy of the same to the creditors of Kochar Overseas Pvt. Limited and also to file an affidavit about the status of proceedings pending under SARFAESI Act against the principal borrower as well as the applicant-personal guarantor within two weeks. Affidavit of service be also filed atleast one week before the next date of hearing. List the matter on 20.11.2023.

-sd-
(Subrata Kumar Dash)
Member (Technical)

September 18, 2023
SM

-sd-
(Harnam Singh Thakur)
Member (Judicial)